

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Service Tax Appeal No.40178 of 2018**

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-304-17 dt.03.11.2017 passed by Commissioner of GST & Central Excise (Appeals), 6/7, A.T.D.Street, Race Course Road, Coimbatore – 641 018).

**M/s.Seldeen Wire Products Pvt Ltd**

Cliff House, Yellanalli, The Nilgiris - 643 243

**Appellant**

Vs

**Commissioner of Customs,  
Central Excise & Service Tax,**

6/7, A.T.D.Street, Race Course, Coimbatore – 641 018

**Respondent**

**APPEARANCE:**

For the Appellant : Sh.R.J.Pillai, Consultant

For the Respondent : Sh.Arul C Durairaj, Superintendent

**CORAM :**

**HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)**

**HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)**

DATE OF HEARING :29.10.2020

DATE OF DECISION :29.10.2020

**FINAL ORDER No. 41167/2020**

**PER BENCH**

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)  
Member (Judicial)**

**(P.Anjani Kumar)  
Member (Technical)**

Vsr